

(b) if so, whether it is a fact that Government had sent a high powered delegation to China in this regard; and

(c) if so, the details of the achievements of this delegation?

THE MINISTER OF TEXTILES (SHRI RAM NIWAS MIRDHA): (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

[English]

**World Bank Loan to Housing Development Finance Corporation**

4850. SHRI G.I.PATEL:  
SHRI P.M.SAYEED:  
SHRI H.N. NANJE GOWDA:

Will the Minister of FINANCE be pleased to state:

(a) whether the Housing Development Finance Corporation (HDFC) has been permitted recently to raise a loan of US \$ 250 million (Rs. 325 crores) from the World Bank on Government guarantee;

(b) if so, the terms and conditions thereof; and

(c) the reason of not allowing housing cooperatives to raise loans from the World Bank or from the International money market?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO) : (a) and (b) Yes, Sir. Negotiations have been held with the World Bank recently for a loan of \$ 250 million to HDFC with a repayment period of 20 years inclusive of 5 years grace and bearing a variable rate of interest, which is currently

7.72% and could be revised semi-annually in accordance with the cost of World Bank's borrowings. A commitment charge of 0.75% per annum will be levied on undisbursed balances; The loan is guaranteed by the Government of India.

(c) Government of India policy does not preclude the availing of multilateral financing for the cooperative housing sector preferably on relatively soft terms. Dependings on the development of a viable project, satisfying the criteria of World Bank lending, a project involving the cooperative housing sector, will be posed to the Bank.

[Translation]

**Loan Advanced by Delhi Branch of State Bank of Indore**

4851. SHRI RAJ KUMAR RAI: Will the Minister of FINANCE be pleased to refer to the reply given on 13 November, 1987 to starred Question No. 114 regarding loan granted by Chandni Chowk, Delhi Branch of State Bank Of Indore and state:

(a) the particulars of the officers found guilty in advancing loan of Rs. 1 crores;

(b) the action taken against them; and

(c) if no action has been taken, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO) (a) to (c). The State Bank of Indore has reported that in respect of certain procedural irregular in the matter of allowing facilities by their Chandni Chowk Branch to two importers, explanations were called for from 4 officials who were allegedly involved in this matter. After due consideration of their explanations the Bank has warned all the 4 officials.